

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.3415
TO BE ANSWERED ON THE 7TH AUGUST, 2018

EDITION IN APMC ACT

3415. SHRI JANAK RAM:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ऋदुशुआओ एवं किसान कल्याण ½â"ãè be pleased to state:

- (a) whether the Government proposes to bring the second edition of the model Agricultural Produce Marketing Committee (APMC) Act;
- (b) if so, the details thereof;
- (c) whether the objective of the Agricultural Produce Marketing Committee (APMC) Act is to raise the income of farmers by resorting to measures like keeping the contract farming out of the purview of law; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ऋदुशुआओ एवं किसान कल्याण ½â"ãè ½ñâ À•¼ã ½â"ãè (SHRI GAJENDRA SINGH SHEKHAWAT)

(a) & (b): No Madam. The Government of India has already formulated a Model "The---State/UT Agricultural Produce and Livestock Marketing (Promotion & Facilitation) Act, 2017" (Model APLM Act, 2017), which has been released in April, 2017 for adoption by the States/Union Territories (UTs). The aforesaid Model Act *inter alia*, provides for unified single market at State level, declaring warehouses/cold storages as market sub-yard and level playing field for all channels of marketing. Apart from above, Model Act equally focus on marketing of livestock and fisheries.

(c) & (d): The major objective of formulating aforesaid Model APLM Act, 2017 is to provide complete freedom to the farmers to sell their produce to the buyers, in the markets and place of their choice offering better and competitive prices for their produce to raise their income. Further, to encourage contract farming, the Government has formulated a facilitative legal framework, Model "The—State/UT Agricultural Produce & Livestock Contract Farming and Services (Promotion & Facilitation) Act, 2018" and released in May, 2018 for its adoption by States/UTs. In order to address the issue of conflict of interest of Contract Farming system with APMCs, Contract Farming has been kept outside the purview of APMC regulations.
